

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**

**ITEM No.11**  
**C.P (CAA) No. 61/BB/2022**

**IN THE MATTER OF:**

M/s. Agarwal Sponge and Energy Private Limited

... Petitioner

**Order under Section 230-232 of the Companies Act, 2013**

**Order delivered on: 03.03.2023**

**CORAM:**

**JUSTICE (RETD.)T. KRISHNAVALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For IT Department : Shri Ganesh Ghale  
For the Petitioner : None

**ORDER**

1. Heard Shri Ganesh Ghale, Learned Counsel appearing for IT Department.
2. The Learned Counsel for the IT Department submits that they have filed a report vide Diary No.1246 dated 03.03.2023 and the same is taken on record.
3. Reports from other Statutory Authorities are still awaited. They are directed to file their reports within two weeks. Learned Counsel for the Petitioner is directed to file their reply on the said Statutory Authorities reports within two weeks thereafter, after duly serving the copy to the otherside.
4. **List the case on 30.03.2023.**

**Sd/-**

**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**

**T.KRISHNAVALLI**  
**MEMBER (JUDICIAL)**

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